

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO - 928
ANSWERED ON - 27/07/2026

PIPELINE INFRASTRUCTURE REGULATION AND DEEMED CLEARANCE

928 SHRI SADANAND MHALU SHET TANAVADE:
SHRI MAYANKKUMAR NAYAK:
SHRI KESRIDEVSINH JHALA:
DR. MEDHA VISHRAM KULKARNI:
SHRI MITHLESH KUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the status of implementation of the 'deemed clearance' provisions under the Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Order, 2026;
- (b) the State-wise detail of regional pipeline networks expanding from January, 2026 using standardized local body fee structures;
- (c) the manner in which Government is planning to resolve land access and right-of-way disputes through newly designated transparent dispute resolution authorities;
- (d) whether the newly launched time-bound approval framework has reduced the administrative pipeline expansion backlog in suburban residential areas; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)

(a) to (e) The Ministry of Petroleum and Natural Gas (MoPNG) notified the *Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Order, 2026* on 24.03.2026 and subsequent amendments dated 04.05.2026 and 10.06.2026 under the Essential Commodities Act, 1955. The Order provides a streamlined and time-bound framework for laying, building, operating and expanding pipeline infrastructure by facilitating statutory approvals, land access and Right of Way (RoW), thereby enabling faster development of natural gas infrastructure, including City Gas Distribution (CGD) networks.

Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) Stations and laying of pipeline infrastructure is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). Authorized CGD entities have laid 14,819 Inch-KM of CGD pipeline in their respective GAs for creating regional pipeline network from Jan 2026. State/UT wise details of pipeline network laid by CGD entities are at **Annexure.**

The Order provides a mechanism for addressing land access and Right of Way (RoW) issues in respect of non-public areas by designating the District Collector/District Magistrate, Secretary-level officer of the State Urban Development/Municipal Affairs Department, or such other officer of the rank of Joint Secretary as may be designated by the Central Government, as the Designated Officer. Where a non-public entity or individual does not grant the required permission and no viable alternate route is available, the authorised entity may approach the Designated Officer, who is empowered to issue notice, consider objections after providing an opportunity of hearing, undertake such further inquiry as may be necessary, and, where the objections are disallowed, grant the required Right of Way/Right of Use, direct publication of the order and determine the compensation payable in accordance with the provisions of the Order. The Designated Officer is further vested with the powers of a civil court for summoning and enforcing the attendance of persons, requiring the discovery and production of documents, receiving evidence on affidavits, requisitioning public records and issuing commissions for the examination of witnesses.

CGD entities have informed that the time-bound approval framework notified under the order has facilitated faster processing of statutory approvals and timely development of pipeline infrastructure. Since the notification of the Order dated 24.03.2026, a total of 2,538 statutory permissions have been granted by the concerned authorities, of which 924 permissions have been granted under the deemed permission provisions.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 928 TO BE ANSWERED ON 27.07.2026 REGARDING PIPELINE INFRASTRUCTURE REGULATION AND DEEMED CLEARANCE.

S. No.	State/UT	Pipeline (Inch-Km) laid by authorised CGD entities from January 2026
1.	Andhra Pradesh	195
2.	Arunachal Pradesh	-
3.	Assam	61
4.	Bihar	1,916
5.	Chandigarh	4
6.	Chhattisgarh	438
7.	Dadra & Nagar Haveli	19
8.	Daman and Diu	13
9.	Delhi	27
10.	Goa	66
11.	Gujarat	1,113
12.	Haryana	856
13.	Himachal Pradesh	0
14.	Jharkhand	560
15.	Karnataka	595
16.	Kerala	230
17.	Madhya Pradesh	240
18.	Maharashtra	1,919
19.	Manipur	-
20.	Meghalaya	-
21.	Mizoram	-
22.	Nagaland	-
23.	Odisha	432
24.	Puducherry	19
25.	Punjab	608
26.	Rajasthan	732
27.	Sikkim	-
28.	Tamil Nadu	367
29.	Telangana	126
30.	Tripura	-
31.	UT of Jammu & Kashmir	-
32.	UT of Ladakh	-
33.	Uttar Pradesh	3,037
34.	Uttarakhand	116
35.	West Bengal	1,132
Total		14,819
